

**The Postponed Questions, should be listed first on priority basis, for discussion over the Questions fixed for the day**

**16-4-2003**

**SECOND SESSION (2003) OF THE FOURTH LEGISLATIVE ASSEMBLY**

**Background**

On 15<sup>th</sup> April, 2003, just before the commencement of the Question Hour and after the postponement of Starred Question Nos.18 and 24, sought by the Hon'ble Minister for Power, on the floor of the House, when one of the Member of the House, was agitated over the issue of postponement of Questions, and stated that the postponed Questions are laid on the Table of the House, thereby the Member loses the opportunity to discuss the replies and thus sought the ruling of the Chair on the issue of postponed Questions. The Hon'ble Speaker, ruled that the practice of listing the postponed Questions first, on priority basis for discussion, over the Questions fixed for the day, should be reinstated again in this August House, from Monday the 21<sup>st</sup> April, 2003 or from the next Session as suggested by the Hon'ble Leader of the House, so that the present arrangements are not disturbed during the current Session.

**Ruling by the Speaker**

**Shri. Vishwas Satarkar** :- On several occasions, I have been stating on record, that there has been past precedents in this House, wherein several replies to the postponed Questions were laid on the Table of the House and were not permitted to be discussed. The Member, is on record, stating that ***"the postponement was not acceptable to him, and that there never has been such a precedent in this House. We are being misguided if the Hon'ble Chair is misleading us."***

I would like to site a few examples to show that such precedents did occur in this House.

Sr. No.	Question No.	Date of seeking postponement	Date of laying to reply on the Table
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		<b>Question</b>	<b>of the House</b>
1.	Starred Question No.38	18-1-2001	19-3-2001
2.	Unstarred Question No. 18	18-1-2001	19-3-2001
3.	Starred Question No.1	22-1-2001	28-3-2001
4.	Starred Question No. 8	23-3-2001	5-7-2001
5.	Unstarred Question No. 10	16-7-2001	15-1-2002
6.	Unstarred Question No.11	23-7-2001	15-1-2002
7.	Unstarred Question No. 30	23-7-2001	15-1-2002
8.	Unstarred Question No. 4	17-7-2001	16-1-2002

The Leader of the House, had also expressed his concern and stated that the postponed Questions, ought to have been listed first for discussion, on the particular day of reply by the Minister concerned. He is also on the record, stating that the Members are losing the opportunity unnecessarily by laying down the replies to the postponed Questions and therefore he suggested that the practice of listing the postponed Questions first, on priority for discussion, be started again from the next Session.

Now, I do not mind if the previous practice of giving priority to the postponed Questions over the Questions fixed for the day be started again in this August House from Monday the 21<sup>st</sup> April, 2003 or from the next Session as suggested by the Hon'ble Leader of the House, so that the present arrangements are not disturbed during this current Session.

Now coming to the aspect of the adverse expression used by the Member, which in fact amounts to "*Breach of Privilege*" for casting aspersions on the Chair, I find his attitude, unbecoming of a member of this August House. I warn him that he should be careful in future, as casting aspersions on the Chair amounts to Breach of Privilege and Contempt of the House.